

Similar information for 1973-74 has not yet become available. Information for 1974-75 will become available after the crop has been harvested in 1975.

Acquiring of Ships

570. SHRI NABIN CHANDRA BURAGOHAIN:

SHRI N. P. CHAUDHARI:

DR. V. A. SEYID MUHAMMAD:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

fa) whether there is any proposal under Government's consideration to acquire ships; and

(b) what is the estimated increase in tonnage regarding coastal shipping, deep sea fishing vessels and oil tankers'?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE):

(a) Ships are acquired by shipping companies, both in the public and private sectors, with Government's approval. The programme for the Fifth Five Year Plan envisages a shipping tonnage of 86 lakh GRT in operation and 10 lakh GRT on order. In addition, 200 deep sea fishing vessels are also proposed to be introduced during the Fifth Plan period.

fb) The estimated increase in tonnage in coastal shipping etc., during the Fifth Five Year Plan are as follows.—

Coastal Shipping (Dry Cargo)—4.2 Lakh GRT	
Oil tankers	—10.13 Lakh GRT
Deep sea fishing vessels	—22,000 tonnes.

Development of National Highways from Dimapur to Imphal

571. SHRI SCATO SWU:

SHRI NABIN CHANDRA BURAGOHAIN:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the finances at the disposal of Nagaland are quite inadequate to maintain and develop the 39 National Highway running from Dimapur to

Imphal, the main inter-State communication between Assam, Nagaland and Manipur: and

(b) if so, whether Central Government are contemplating to transfer the work relating to the maintenance and development of these roads to C.R.E.F.?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE):

(a) No, Sir. Of course, allotments have also been related to overall availability of funds—

(b) Due to inadequate set up of State P.W.D., the progress of the development works on N.H. 39 has been rather slow and performance on maintenance also left room for improvement. In January 1973, therefore the then CM. of the State requested the Minister of Shipping and Transport to entrust the NH works to some Central Organisation which request later State Govt, withdrew. Following these developments, the Govt, of India have been thinking of ways and means (including *inter alia* the transfer of the N.H. to the B.R.D.B.) of putting this N.H. on a proper footing. No final decision has however yet been taken in the matter and the N.H. still continues to be with the State P.W.D.

Code of Conduct for Liner Conferences

572. SHRI H. M. TRIVEDI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the Code of Conduct for Liner Conferences has been finalised by the United Nations Conference on Trade and Development;

(b) if so, what are the full provisions thereof: and

(c) whether the Government of India subscribed to it?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE):

(a) Yes, Sir.

(b) The salient features of the Code are summarised below:

(i) Consultation between shipping conferences and shippers' interests shall